

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA-(CAA)/93/ND/2017

In the matter of :

TR Computers (P) Ltd and APC
Air Systems Private Limited

.. PETITIONER

SECTION :

Under Section 230-232

Order delivered on 12.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor : Mr. Himanshu Harbola, Advocate

For the Respondent/Corporate Debtor :-

For the Intervener :

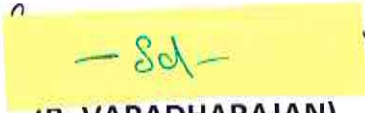
ORDER

Learned Counsel for the petitioner is present. In compliance to the earlier Order passed by this Tribunal for depositing the cost of Rs.5,000/- for delay in filing the petition, it is represented by the Ld. Counsel for the petitioner that the same has been duly remitted as per the directions and in proof of the same E-receipt, and an affidavit has already been filed on 12.2.2018 vide diary No.1316. The compliance is taken on record.

Ld. Counsel for the petitioner seeks time to file an affidavit in relation to the notices which are required to be issued to the Sectoral Regulators.

Taking into consideration the said representation, two weeks time is granted.

List on 27.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
12.2.2018